

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No. 205/98 IN
OA No. 229/98

New Delhi, this the 11th day of January, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI R.K. AHOOJA, MEMBER (A)

In the matter of:

Shri Dwarka Prasad
Son of Shri Bhulai Ram
resident of LRS Institute of TB and
Allied Diseases Applicant
(By Advocate: Sh. H.C. Sharm, F-499,
Kherpur Gaon, Kotla Mubarakpur
New Delhi - 110003.)

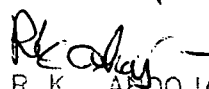
Vs.

Union of India through
Director
LRS Institute of T.B. and
Allied Diseases
Dte. Genl. of H.S.
Aurobindo Marg,
New Delhi. Respondent

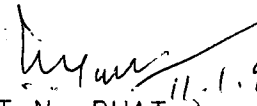
O R D E R (ORAL)

delivered by Hon'ble Shri T.N. Bhat, Member (J)

Counsel for review applicant states that by an order dated 24.12.98 passed by the Administrative Officer the applicant's suspension has been revoked and accordingly the relief claimed by the applicant in the OA has been granted. He, therefore, does not wish to pursue this matter. The RA is accordingly disposed of.


(R.K. AHOOJA)
Member (A)

'sd'


(T.N. BHAT)
Member (J)